

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18.

C.P. (IB)/1077(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

Pure Diets India Limited

Vs.

Lokmangal Sugar Ethenol & Co-Generation

Industries Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Sanika Athalye i/b Raval-Shah & Co., Ld. Counsel for the Operational Creditor present through VC. Adv. Ninad Deshpande a/w Adv. Rudresh Kawade, Ld. Counsel for the Corporate Debtor present through VC.
2. Both the parties submit that pleadings are completed in this matter.
3. List this matter for final hearing on **13.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)